

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO. 2740
ANSWERED ON 19.12.2024

PRESERVATION AND CONSERVATION OF ANCIENT CULTURAL HERITAGE

2740. DR. ASHOK KUMAR MITTAL

Will the Minister of CULTURE be pleased to state:

- (a) whether Government has undertaken any measure for the preservation and conservation of ancient cultural heritage in last five years;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) the amount of revenue spent for the purposes of preservation of such ancient heritages in last five years;
- (d) whether Government has taken any measures to penalise the persons responsible directly or indirectly for deteriorating ancient cultural heritage; and
- (e) if so, the details thereof, if not, the reasons for the same?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) Archaeological Survey of India (ASI) undertakes conservation work of 3698 centrally & protected monuments and sites across country. The monuments and sites are regularly
- (b) inspected by officials of ASI and measures for preservation and conservation of monuments are taken up as per the need and availability of resources.
- (c) The amount of revenue spent for the purposes of preservation of monuments under the protection of the ASI in last five years are given as under: -

(Amount Rs. in Crores)

S. No.	Year	Allocation	Expenditure
1.	2019-20	435.61	435.39
2.	2020-21	260.90	260.83
3.	2021-22	270.00	269.57
4.	2022-23	392.71	391.93
5.	2023-24	443.53	443.53

- (d) Decay or deteriorating of protected monuments depends on nature and technique of their & construction, material used, structural stability, climate factors, biological, botanical
- (e) factors, encroachments, pollution, quarrying natural disasters, etc. Section 30 of Ancient Monuments and Archaeological Sites and Remains Act 1958 provides for penalty for whosoever destroys, removes, inquiries, alters, defaces, imperils or misuses a protected monument.
